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ITEM NO.203

COURT NO.8

SECTION XIV

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8030/2006

(From the judgement and order dated 16/11/2005 in CWP No. 908/2005
of the HIGH COURT OF H.P AT SHIMLA)

BIMLA DEVI

Petitioner(s)

VERSUS

STATE OF H.P. & ORS.

Respondent(s)

(FOR FINAL DISPOSAL)

Date: 22/08/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

HON'BLE MR. JUSTICE P. SATHASIVAM

For Petitioner(s)

Mr. Anil Nag, Adv.

For Respondent(s)

Mr. J.S. Attri, Adv.

Mr. Naresh K. Sharma, Adv.

UPON hearing counsel the Court made the following
ORDER

Learned counsel for the State seeks time to verify whether
there is any order of the Government in regard to equivalence so as to
show that a person holding a Certificate in Cutting and Tailoring can
be considered as eligible for the post which requires a Certificate in
Dress Making.

Adjourned by two weeks.

(Ravi P. Verma)
Court Master

(Anand Singh)
Court Master